

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 328 OF 2016**

**Dated: 26<sup>th</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Atlantic Power Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Punjab Energy Development Agency (PEDA) & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Aditya Grover  
Mr. Arjun Grover for R.1

Ms. Suparna Srivastava  
Ms. Sanjana Dua for R.2

Mr. Sakesh Kumar for R.3

**ORDER**

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 10.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.09.2017 after serving copy on the other side.

List the matter on **20.09.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**  
*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**